

**RAJASTHAN HIGH COURT, JODHPUR**

**C I R C U L A R**

No. 18/P.I./2014

Date:10.12.2014

To,

All the District Judges of  
State of Rajasthan

Sub: Regular updation of data on National Judicial Data Grid (NJDG).

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Hon'ble E-Committee, Supreme Court of India, is supervising and monitoring the computerization of Courts under E-Court Project. All the District and Subordinate Courts, under the directions of the E-Committee, are required to enter the case data in Case Information System (CIS), and to regularly update the data on the National Judicial Data Grid (NJDG).

Hon'ble Mr. Justice Madan B. Lokur, Judge, Supreme Court of India, and Judge In-charge, E-Committee, has sent a letter, enclosing a summary chart of the updation of the data on NJDG. He has pointed out that there are large number of undated cases, being uploaded on the NJDG. A monitor alert in the chart, shows that number of undated cases, is as large as 49.85%. A summary report of Rajasthan, as on date (30.11.2014), prepared by the E-Committee, is enclosed.

Therefore, you are enjoined upon to regularly update, and closely monitor the updation of the data on NJDG, and reduce the number of undated cases, and excessive dated cases (more than three months), and to make efforts to bring down the number to 0%.

By Order

Sd/-

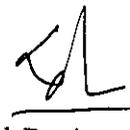
Registrar cum Central Project Coordinator

No. 1475

Date:11.12.2014

Copy forwarded to following for necessary information:

1. Registrar General, Rajasthan High Court, Jodhpur
2. Registrar (Admn.), Rajasthan High Court, Jodhpur/Jaipur
3. General Section, Rajasthan High Court, Jodhpur/Jaipur

 11/12/14